

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

31.

C.P. (IB)/1186(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Sudhindra Narayan Shenvi Prabhu

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Aniket Malu, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. On 07.06.2024, the Court notice was issued to the Personal Guarantor to appear either through Person or through Counsel before the Bench on the next date of hearing. However, even after receiving the notice, today there is no representation on behalf of the Personal Guarantor either through person or through Counsel. Therefore, Personal Guarantor is made set *ex-parte*.
3. List this matter for further consideration on **14.08.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)